

CC No. 22/2009  
 FIR No. 04/2007  
 PS ACB  
 State Vs. Sandeep Deshwal @  
 Sanju

**23.07.2020**

Matter taken up today in compliance of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020 and; Order No. 24/DHC/2020 dated 13.07.2020.

**The hearing of the present matter is being taken up** through Video Conferencing through **Cisco Webex Platform** hosted by Sh. Kuldeep, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and No. 16/DHC/2020 dated 13.06.2020.

Since the physical hearing of the Court has been suspended by virtue of the above mentioned orders, the matter is taken up through VC.

It is informed by the Reader of this Court that one Order dated 04.05.2020 in Crl. Appeal No. 168 of 2013 titled as Sandeep Deshwal @ Sanju Vs. State (Govt. Of NCT of Delhi) has been received physically in the R & I Branch of Rouse Avenue District Court Complex from Hon'ble Delhi High Court, through office of District Judge (HQ),yesterday only. Scanned copy of the same has been forwarded to the

विश्वनाथ सिंह  
 DIG VINAY SINGH  
 विशेष न्यायाधीश, अपराध निवारण अफिस-02  
 Special Judge PC Act & Corruption Branch-02  
 कमरा नं. 204, 11<sup>th</sup> फ्लोर  
 रूम नं. 204, 11<sup>th</sup> फ्लोर  
 राजीव गांधी न्यायालय परिसर  
 Rouse Avenue Court Complex  
 नई दिल्ली  
 New Delhi

Court by the Reader of the Court which reflects that vide letter no. 15964 dated 08.05.2020, the above mentioned order of Hon'ble High Court in the CrI. Appeal No. 168/2013 was dispatched and it was received in the R & I Branch of RADC on 21.07.2020 as endorsed on the letter.

Perusal of the Order of Hon'ble Delhi High Court reflects that the appeal filed by the appellant against his conviction U/s 8 of Prevention of Corruption Act, 1988 was dismissed and his bail bonds were cancelled and the appellant/convict was directed to surrender within two months of the passing of the judgment of the Hon'ble Delhi High Court. Since the Courts are not functioning physically since the end of March 2020, it is not clear whether the appellant has preferred any SLP or has surrendered directly in the jail.

In such circumstances, issue notice to the SHO PS ACB as well as to the Prison Authorities in Delhi asking them whether the appellant has surrendered pursuant to the above mentioned judgment of Hon'ble Delhi High Court and if yes, the date of his surrender.

Meanwhile, Ahlmad of this Court is directed to physically go to the Court immediately and to trace out the bail bonds and address of the appellant and e-mail the same in PDF file format to this Court, so that appropriate action can be initiated.

**Put up this matter on 25.07.2020.**

A copy of this order be sent to the SHO ACB and Prison Authorities. A copy of this order be also sent to the Computer Branch for uploading on the official website.

(Dig Vinay Singh)  
Special Judge (PC Act) ACB-02  
Rouse Avenue Courts, New Delhi

23/07/2020  
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विशेष न्यायाधीश अन्तर्गत निराकरण अविभाजन-02  
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